

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3898 of 2021

Md. Seraj Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Spl.P.P.

Order No. 02: Dated: 17th April, 2021

Heard the parties.

The petitioner is an accused in connection with Chouparan P.S. Case No. 243 of 2020.

One vehicle was intercepted by the police from which several bovine animals were recovered. The petitioner appears to be the owner-cum-driver of the seized vehicle. The petitioner is in custody since 11.01.2021.

Regard being had to the period of custody and nature of offence, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned J.M., 1st Class, Hazaribag, in connection with Chouparan P.S. Case No. 243 of 2020.

(Rongon Mukhopadhyay, J.)

MM